

Notifications and Orders

(6) Power of Deputy Commissioner to Deputy Chief Administrator. - No. 2219-UTFI

(2) - 77/11433. - In exercise of the powers conferred by subsection (3) of Section 2 of the Punjab New Capital (Periphery) Control Act, 1952, as amended by the Punjab Reorganization (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Orders, 1968, the Chief Commissioner, Chandigarh is pleased to appoint the Deputy Chief Administrator, Chandigarh, as Deputy Commissioner to perform the functions of the Deputy Commissioner under the aforesaid Act. [*See Chandigarh Admn. Gaz. (Extra) Dated 6.7.1977 Page 2 S3.*]